

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1753
TO BE ANSWERED ON 26.07.2017**

ACQUISITION OF LAND FOR RAILWAY PROJECTS

1753. DR. KAMBHAMPATI HARIBABU:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether State Governments have acquired and provided land for faster execution of railway projects;**
- (b) if so, the details thereof, State-wise;**
- (c) whether the Rail land Development Authority has proposed commercial development of vacant railway lands; and**
- (d) if so, the details of the proposed projects for development?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) & (b): Land for Railway projects is acquired through respective State Governments. Funds are given to State Government as advance, based on demand submitted by them. State Government, in turn, pays the compensation to the land owners. The land is handed over to Railways only after the amount of compensation is deposited with State Governments. This process is continuous and dynamic for which no centralized compendium is maintained.

(c) & (d): The vacant Railway land, which is not required by Railways for its immediate operational needs in interim period, is entrusted to Rail Land Development Authority (RLDA), set up through the Railway (Amendment) Act, 2005 for commercial development, wherever feasible, in order to mobilize additional financial resources. At present, 49 sites measuring 497.21 hectares have been entrusted to RLDA for commercial development.
